

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 176 of 2018

IN THE MATTER OF:

Union Bank of India

...Appellant

Vs

Guruashish Construction Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Rajeev Sagar, Advocate.

For Respondents: Mr. Chitranshul Sinha, Advocate for R-3.

ORDER

07.08.2018: Learned counsel for the Appellant submits that he has been instructed by Union Bank of India to withdraw the appeal. It is accordingly disposed of as withdrawn but without any liberty to challenge the same very impugned order.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

am/uk